

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

(9)

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 6.08.2020 AT 11.00 AM. THROUGH VIDEO CONFERENCING:**

**PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL**

**APPLICATION NUMBER : MA/242/2020 IN**

**PETITION NUMBER : CA/1431/2019**

**NAME OF THE PETITIONER(S) : INCOME TAX OFFICER M/S OF (EXCEED TECHNOLOGIES PVT LTD)**

**NAME OF THE RESPONDENT(S) : ROC & 3 ORS**

**UNDER SECTION : SEC 252 R/W RULE 11 OF NCLT**

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		<b>REPRESENTATION BY WHOM</b>	

9 MA/242/2020 in CA/1431/2019

10 CA/1431/2019

**ORDER**

Learned Counsel for the Applicant / Income Tax Office Rajkumar Jhabakh, Advocate and Counsel for the RoC / Respondent B. Sarath Babu, Advocate are present through video conferencing mode.

At request of Learned Counsel for the Applicant / Income Tax Office seeks for some time to enable to file an Application for substituted service, as it is represented by Learned Counsel for the Applicant that efforts to serve the Respondent Company and its Director either privately or through post being unsuccessful as the same has been returned unserved.

Taking into consideration the same, Counsel for the Income Tax is directed to file an Application for the substituted service and for this purpose seven days time is granted accordingly.

Post this matter on **21.08.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)